



Central Administrative Tribunal  
 Jabalpur Bench  
 Camp at ~~Gwalior~~

**OA No.778/06**

Gwalior, this the 7th day of November, 2006.

**CORAM**

Hon'ble Dr.G.C.Srivastava, Vice Chairman  
 Hon'ble Shri A.K.Gaur, Judicial Member

Mrs.Thomas (A.Kutty)  
 W/o Shri G.Thomas  
 Retired CSBO-I  
 R/o 13-B, Hariom Colony  
 Morar, Gwalior (MP).

Applicant

(By advocate Shri Akshay Jain)

Versus

1. Union of India through  
 Secretary  
 Ministry of Defence  
 New Delhi.
2. Controller General of Defence Accounts  
 DHQ PO, New Delhi.
3. Controller of Defence Acounts (Funds)  
 Meerut Cantt.
4. Controller of Defence Accounts  
 Ridge Road  
 Jabalpur.
5. Station Headquarters  
 PO Morar, Gwalior (MP)

Respondents.

(By advocate Shri Akhil Sinha)



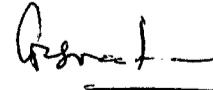
## O R D E R (oral)

### By Dr.G.C.Srivastava, Vice Chairman

This OA has been filed against withholding<sup>A</sup> the part of GP Fund without any reason or without giving any opportunity of hearing to the applicant. The applicant retired on 31.1.2006. She was paid GPF amount on 28.6.2006 but she claims that the GPF amount of Rs.3,10,194/- that has been paid to her is less than the total amount of Rs.3,76,837/- that is due to her. In addition, the applicant also claims that the interest on the late payment of GPF should also be given to her.

2. Learned counsel for the applicant stated that a number of representations have been submitted to the authorities but she has not received any reply. The last representation is in the form of an Advocate's Notice dated 6.10.2006 (A-4). Learned counsel for the applicant further submitted that the applicant would be satisfied if the authorities are directed to consider her representation and pay the amount of GPF that is due to her along with interest as per rules within a specified period.
3. Accepting this prayer, we direct the respondents to consider the representation of the applicant including the advocate's notice (A-4) and pass a detailed and reasoned order and give the relief as due to her within a period of two months from the date of receipt of this order.
4. It be noted that we have not considered the OA on merits.
5. With the above direction, the OA is disposed of.

  
 (A.K.Gaur)  
 Judicial Member

  
 (Dr.G.C.Srivastava)  
 Vice Chairman

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